

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V.S. Verma, Member**

**Petition No. 113/2009
(Suo-motu)**

In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule.

And in the matter of

1. Karnataka Power Transmission Corporation Ltd, Bangalore.
2. State Load Despatch Centre, Karnataka, Bangalore. **Respondents**

ORDER

According to the Indian Electricity Grid Code (hereinafter referred to as "Grid Code"), all regional constituents are required to pay Unscheduled Interchange (UI) charges for the energy drawn by them in excess of their respective drawal schedules. The UI accounts are issued by the Regional Power Committee (RPC) Secretariat on a weekly cycle. Clause 5 of Annexure-I of Chapter 6 of the Grid Code clearly stipulates that payment of UI charges shall have a high priority and the concerned constituents shall pay the indicated amounts into the regional pool account operated by the RLDC within ten days of the issue of statement by the RPC Secretariat. Clause 7 of the said annexure further provides that if UI payments are delayed

beyond 12 days from the date of issue of the statement by the Regional Power Committee Secretariat, the defaulting constituents shall have to pay simple interest @ 0.04% for each day of delay. These time limits for payment of UI charges have been reiterated in clauses (1) and (2) of regulation 10 of the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 (hereinafter referred to as “the UI regulations”), which came into force with effect from 1.4.2009.

2. It is seen from Southern Regional Load Despatch Centre (SRLDC) report dated 8.6.2009 that substantial amount of UI charges remain unpaid by the State of Karnataka, the responsibility for payment of which has been assigned to the second respondent, operated by the first respondent. The details of payments of UI Charges payable are indicated hereunder:

| (Rs. in crore) | | |
|----------------|-------|--|
| S.No. | Month | Amount payable at the beginning of the Month |
| (a) | March | 60.14 |
| (b) | April | 69.91 |
| (c) | May | 53.57 |
| (d) | June | 22.82 |

3. From the above act of non-payment of UI charges, *prima facie* it appears that the respondents have not complied with the provisions of the Grid Code and the UI regulations. The respondents are hereby directed to show cause latest by 15.7.2009 as to why penalty under Section 142 of the Electricity Act, 2003 should not be imposed on them for non-compliance of the provisions the Grid Code and the UI regulations.

4. List on 28.7.2009 for further directions.
5. Officer-in-charge of SRLDC or his representative shall assist the Commission in the proceedings.

Sd/-
(V.S. Verma)
Member

Sd/-
(S. Jayaraman)
Member

Sd/-
(R. Krishnamoorthy)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

New Delhi, dated the 29th June 2009